



2025:DHC:6455



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* IN THE HIGH COURT OF DELHI AT NEW DELHI

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Date of decision: 05.08.2025

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CRL.M.C. 5245/2025 & CRL.M.A. 22676/2025 EXEMPTION
BALRAM DHIBAR & ANR.PetitionersThrough: Mr. Narender Singh & Mr.
Manish Tomar, Advs. along
with petitioners in person.

versus

THE STATE (GOVT. OF NCT OF DELHI) & ANR.

... Respondents

Through: Mr. Hitesh Vali, APP for the
State with SI Hanshul Gupta
R-2 in person.**CORAM:-****HON'BLE MR. JUSTICE RAVINDER DUDEJA****JUDGMENT(ORAL)****RAVINDER DUDEJA, J.**

1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, seeking quashing of FIR No. 0064/2022, dated 17.06.2022, registered at P.S Cyber Police Station, North, Delhi under Sections 420 IPC and all proceedings emanating therefrom on the basis of settlement between the parties.

2. As per averments made in the FIR, Petitioners allegedly impersonating as Health insurance agents over a call duped Respondent No. 2 of Rs. 19,325/- from his bank account and credit cards. Subsequently, FIR No. 0064/2022 was lodged at instance of



Respondent No. 2 at PS Cyber Police Station, North, Delhi under Sections 420 IPC.

3. It is submitted that the parties have amicably resolved their disputes and executed a Certificate of Compromise dated 09.07.2025. In respect of the aforesaid settlement, Petitioners have paid the duped amount of Rs. 19,325/- back to Respondent No. 2 and subsequently have been granted bail by the Ld. ASJ, Tis Hazari, Delhi.

4. Both Parties are physically present before the Court. They have been identified by their respective counsels as well as by the Investigating Officer SI Hanshul Gupta from PS Cyber Police Station.

5. Respondent No. 2 confirms that the matter has been amicably settled with the petitioners without any force, fear, coercion and he has no objection if the FIR No. 0064/2022 is quashed against the Petitioners. He has filed an affidavit giving his 'No Objection'.

6. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 0064/2022 is quashed.

7. In *Gian Singh vs State of Punjab (2012) 10 SCC 303*, Hon'ble Supreme Court has recognized the need of amicable resolution of disputes by observing as under:-

"61. In other words, the High Court must consider whether it would be unfair or contrary to the interest of justice to continue with the criminal proceedings or continuation of criminal proceedings would tantamount to abuse of process of law despite settlement and compromise between the victim and the wrongdoer and whether to



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secure the ends of justice, it is appropriate that criminal case is put to an end and if the answer to the above question(s) is in the affirmative, the High Court shall be well within its jurisdiction to quash the criminal proceedings."

8. In view of the aforesaid circumstances and the fact that parties have put a quietus to the dispute, no useful purpose will be served in continuing with the present FIR No. 0064/2022, dated 17.06.2022, registered at P.S Cyber Police Station, North, Delhi under section 420 IPC and all the other consequential proceeding emanating therefrom.

9. In the interest of justice, the petition is allowed, and the FIR No. 0064/2022, dated 17.06.2022, registered at P.S Cyber Police Station, North, Delhi under section 420 IPC and all the other consequential proceeding emanating therefrom is hereby quashed, subject to petitioners depositing cost of Rs. 10,000/- each with the Delhi High Court Advocates Welfare Fund (Account No. 15530110179338), maintained by UCO Bank, Delhi High Court, within a period of one month.

10. Petition is allowed and disposed of accordingly.

11. Pending application(s), if any, also stand disposed of.

RAVINDER DUDEJA, J

August 05, 2025

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